

[Shri Hem Barua]

see that this history of past mistakes on our part does not repeat itself? At the same time, judging from what has happened today, China has intensified her posture of hostility towards India. In that context, may I know whether the hon. Defence Minister is in a position to give us an assurance that an attack on Sikkim by China would be considered as an attack on India and that we are prepared to defend the Sikkimese soil when the attack comes?

Shri Swaran Singh: Without entering into the past history, on this specific question, it is well-known to the House to the country and to the Chinese that we are responsible for the defence of Sikkim and our forces are in the Sikkimese territory. The Chinese are on the Tibetan side of that border. So, the Chinese are in no delusion about our attitude and our responsibility in relation to Sikkim. I can only say that in case our territorial integrity is threatened, or any action is resorted to by the Chinese in the Sikkim territory we will not be found wanting. That is all I can say.

Shri B. K. Daschowdhury (Cooch-Bihar): In view of the continuous anti-Indian propanganda by the Chinese creating trouble in the border area in north Bengal, may I know whether Government are aware that a new organisation styled as the Young Study Group has been formed in Sikkim on the very lines of the Red Guards in China with the help and aid of the Chinese Fund and that this organisation has started very strong anti-Indian propanganda in Sikkim and neighbouring border areas creating great trouble throughout north Bengal and thereby threatening the security of India? What action does the Government propose to take against it?

Shri Swaran Singh: About propanganda being carried on in Sikkimese territory, I am afraid, I have not got information. We are in touch with the defence aspects and the situation inside Sikkim also is well under con-

trol of the Chogyal of Sikkim. We have, as the House is no doubt aware, responsibility about the defence of Sikkim and our armed forces also are there. We are in touch with the situation. I have nothing more to add to what I said in reply to the last question.

12.12 hrs.

RE: MOTION FOR ADJOURNMENT
Query

Shri Hem Barua (Mangaldi): Sir, before you go to the other items on the agenda, may I draw your attention to the fact that I tabled an adjournment motion on the conduct of the Chinese diplomats in Delhi? They are doing certain mysterious things. They are being in contact with the Pakistanis and they are uniting Arab students for all sorts of activities. They are not going to leave India before doing some mischief. So, what about my adjournment motion?

12.12½ hrs.

PAPERS LAID ON THE TABLE

EXPORT OF CASHEW KERNELS (QUALITY CONTROL AND INSPECTION) AMENDMENT RULES, 1967.

The Minister of Commerce (Shri Dinesh Singh): Sir I beg to lay on the Table a copy of the Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1967, published in Notification No. SO. 1785 in Gazette of India dated the 17th May, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 [Placed in Library, Ser No. LT-683/67].

ANNUAL REPORT OF THE COAL BOARD FOR 1965-66

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): Sir I beg to lay on the Table a copy of the Annual Report of the Coal Board, Calcutta for the year 1965-66. [Placed in Library, Ser No. LT-684/67].